

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.401
IA/1140/ND/2024 IN IB/743/ND/2023

IN THE MATTER OF:

Indian Bank	...	Applicant
Versus		
Prakash Kaur	...	Respondent

Under Section 95(1) of (IBC)

Order delivered on 10.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Amod K Dalela
For the Respondent : Ms. Pooja Damir Miglani

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Applicant is present. Learned Counsel for the RP is present through VC and submitted that service through paper publication has been effected and proof of service has already been filed, however, the same is under scrutiny. Resolution Professional is directed to approach the registry and take steps for curing the defects in filing proof of service. List the matter on **02.08.2024**

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)